

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016 &
IA NO. 680 OF 2016**

Dated: 12th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. HINDALCO Industries Ltd. ...Appellant(s)
Vs.
Kerala State Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mrs. Vanita Bhargava
Mrs. Abhisar Bairagi

Counsel for the Respondent(s) : Mr. James P.Thomas
Mr. M.R.Rane M Bala for R-1
Mr. P. V. Dinesh
Ms. Arushi Singh for R.2
Ms. Athira G. Nair
Ms. Nishe Rajan Shonkar for R.3
Mr. Abhinav Raghuanshi
Ms. Sagarika Rawat for R.4

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 10.08.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 28.08.2017 after serving copy on the other side.

List the matter on **11.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt